

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No. 241 of 2016 &
IA Nos. 520 & 361 OF 2016**

Dated: 15th November, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Adani Power Maharashtra Ltd.

.....Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

.....Respondent(s)

Counsel for the Appellant(s)

:

Mr. J.J. Bhatt, Sr. Adv.
Ms. Poonam Verma
Ms. Nishtha Kumar

Counsel for the Respondent(s)

:

Mr. Buddy A. Ranganadhan,
Mr. D.V.Raghu Vamsy for R.1

Mr. Nirav Shah
Ms. Ramni Taneja for R.2

ORDER

Learned counsel for the Respondent seeks two weeks time to file reply, if any. He may file the same on or before 30.11.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 15.12.2016 after serving copy on the other side.

List the matter on **10.01.2017.**

**(I.J. Kapoor)
Technical Member
ts/kt**

**(Justice Ranjana P. Desai)
Chairperson**